

GOVERNMENT OF INDIA
MINISTRY OF MINES
RAJYA SABHA
UNSTARRED QUESTION NO. 1401
ANSWERED ON 19.12.2022

UTILISATION OF DISTRICT MINERAL FUND

1401. SHRI JAYANT CHAUDHARY:

Will the Minister of MINES be pleased to state:

- (a) the details of the amount collected under District Mineral Fund, year-wise and State-wise, since 2017;
- (b) whether the amount collected under District Mineral Fund is utilized as per the mandate of the Mines and Minerals (Development and Regulation) Amendment Act, 2015;
- (c) whether the cases of delays in the utilization of funds have been found by Government; and
- (d) whether Government has issued any timeline for the funds to be utilized, if so, the details thereof?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): The information is provided in Annexure.

(b) to (d): The Central Government under Section 20A of the MMDR Act has issued directions and circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas. Further, Section 9B and Section 15(4) of MMDR Act empowers State Governments to frame rules for regulating the composition, functions and working of the District Mineral Foundations in the State.

As per the guidelines, instruction have been issued to the DMFs for identification of affected areas and people to be covered under the PMKKKY scheme and spend at least 60% of the funds on High Priority areas and up to 40% on Other Priority Activities. The guidelines also envisage annual audit of the DMF funds to ensures that these funds are being utilized as per DMF rules framed by the respective State Governments. Additionally, as per PMKKKY guidelines, every year, the DMF has to prepare an Annual Report within three months from the date of closure of the financial year, on its activities for the respective financial year and place it before the State Legislative Assembly.

Annexure referred to in reply to part (a) of Unstarred Question No – 1401

S.No.	States	Collection in Rs. crore				
		Till March 2019	FY2019-20	FY2020-21	FY2021-22	FY2022-23
1	Andhra Pradesh	697.85	254.98	263.86	278.55	12.17
2	Chhattisgarh	3913.22	1374.55	1456.18	2199.52	1058.09
3	Goa	187.44	4.30	27.49	6.70	0.00
4	Gujarat	535.45	164.99	192.01	230.57	114.80
5	Jharkhand	4002.16	1492.51	1038.38	1768.32	2381.63
6	Karnataka	1435.80	492.36	556.80	825.15	321.22
7	Maharashtra	1251.83	606.38	517.46	648.64	763.12
8	Madhya Pradesh	2243.07	795.69	821.22	1009.86	591.76
9	Odisha	6905.49	3079.28	2528.59	5393.97	2487.78
10	Rajasthan	2685.63	1050.42	1055.75	1320.00	1115.14
11	Tamil Nadu	448.21	195.05	153.42	174.27	111.15
12	Telangana	2422.89	389.07	209.84	314.45	46.95
13	Assam	66.44	16.35	6.03	5.67	9.19
14	Bihar	50.88	24.23	16.27	9.10	7.55
15	Himachal Pradesh	111.07	38.11	40.97	45.83	26.49
16	Jammu & Kashmir	25.31	6.52	2.81	8.96	4.49
17	Kerala	14.16	9.45	10.83	4.94	5.72
18	Meghalaya	33.80	16.55	16.20	6.40	3.41
19	Uttarakhand	45.79	42.09	68.92	84.38	57.05
20	Uttar Pradesh	427.34	256.35	225.30	247.27	98.87
21	West Bengal	26.16	22.00	18.61	21.42	26.53
22	Punjab	0.00	0.00	31.76	101.53	17.66
23	Haryana	0.00	0.00	0.00	42.51	0.00
	Total	27529.99	10331.22	9258.71	14748.00	9260.79